GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION No. 1180 TO BE ANSWERED ON 06.12.2021

Vacant Post of Chancellor

1180. SHRI ABDUL KHALEQUE:

Will the Minister of EDUCATION be pleased to state:

(a) whether the post of Chancellor of North East Hill University is lying vacant for years;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Chancellor is also the President of the University court;

(d) if so, the methodology by which court meeting are being held without the president?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) & (b): Yes, Sir. The post of the Chancellor of North Eastern Hill University (NEHU) is vacant since 12.09.2017. The process of appointment of the next Chancellor of the University by the Visitor under the Provisions of Statute 1 of the NEHU Act, 1973 is in advanced stage.

(c) & (d): As per the Statute 10A of the NEHU Act, 1973, the Chancellor, if present, shall preside over the meetings of the Court. As per Statute 11(5) of the NEHU Act, 1973, Special meetings of the Court may be convened by the Executive Council or the Vice-Chancellor, or, if there is no Vice-Chancellor, by a Pro-Vice-Chancellor, or if there is no Pro-Vice-Chancellor, by the Registrar.
